

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NOTIFICATION**

Dated Guwahati, the 27<sup>th</sup> February, 2020

In continuation of this Registry's Notification dated 02.01.2020 conveyed under Memo No. HC.VII-33/2018/26/A dtd:02.01.2020 and Notification dated 22.01.2020 conveyed under Memo No. HC.VII-33/2018/488/A dtd:22.01.2020, the Gauhati High Court has been pleased to designate/re-designate the following Courts as Special Courts to deal with the cases under the Acts as mentioned against their names as follows:-

<b>Name of Districts</b>	<b>Name of Courts</b>	<b>Designated as Special Court to deal with cases</b>
Baksa, Kokrajhar, Karbi Anglong Nalbari	The Court of District & Sessions Judge	i. U/s 84 of Right of Persons with Disability Act, 2016. (Refer to Govt. Notification No. JDJ/ 77/ 2017-ESTT-JUDI-Judicial/6-A dtd:19.08.2017).
Nagaon	The Court of the District & Sessions Judge	ii. U/s 153 of Electricity Act, 2003. (Refer to Govt. Notification No. PEL.166/2003/89 dtd:15.10.2005).
	The Court of Addl. District & Sessions Judge No.2	
	The Court of Addl. District & Sessions Judge No.3	
Cachar	The Court of the District & Sessions Judge	iii. U/s Sec.8 of Assam Land Grabbing (Prohibition) Act, 2010. (Refer to Govt. Notification NO. RRT. 17/2009/172 dtd:26.11.2013).
	The Court of Addl. District & Sessions Judge (FTC)	
Sonitpur	The Court of the District & Sessions Judge	
	The Court of Addl. District & Sessions Judge (FTC), Tezpur.	

The above Notification shall come into force immediately.

By Order

*Sd/- Sri Raktim Dwarah*

**REGISTRAR GENERAL**

**Memo No.HC.VII-17/2020/ 1273 /A, dated: 27.02.2020**

Copy to:

1. The Chief Secretary to the Govt. of Assam, Dispur, Guwahati-06.

2. The Advocate General, Assam, Gauhati High Court, Guwahati
3. The L.R.-Cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati-06. He is requested to do the needful for issuing necessary Govt. Notification(s) as per the above direction of Hon'ble the Gauhati High Court.
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
5. The District & Sessions Judge, ..... He/She is requested to take necessary steps (i.e., transferring of cases) as per the above direction of Hon'ble the Gauhati High Court.
6. The Addl. District & Sessions Judge/ Addl. District & Sessions Judge (FTC),.....
7. The Deputy Director, Printing & Stationary, Assam Government Press, Bamunimaidam, Guwahati for publishing the Notification in the Assam Gazette.
8. The Project Manager, Gauhati High Court, Guwahati, for uploading this Notification in the High Court website.
9. Private Secretary to Hon'ble Mr./Mrs. Justice....., Gauhati High Court, Guwahati.
10. The C.A. to the Registrar General/Registrar (Vigilance)/Registrar (Judl.)/Registrar (Admn.)/Registrar (Estt.), Gauhati High Court, Guwahati.

  
**REGISTRAR GENERAL**

